

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 1288 of 2005

Thursday, this the 16th day of April, 2007

Hon'ble Mr. Ashok S. Karamadi, Judicial Member
Hon'ble Mr. K.S. Menon, Administrative Member

Sri Ashim Kumar Chandra, aged about 35 years, Son of Shri D.P. Chandra, Shivpur, Shahbag Ganj, Fatima Nagar, Padri Bazar, District-Gorakhpur.

Applicant

By Advocate Sri Vinay Kr. Srivastava

Versus

1. Union of India through its General Manager, North Eastern Railway, Gorakhpur.
2. Chief Personnel Officer, North Eastern Railway, Gorakhpur.
3. Manager, Printing Press & Stationery, North Eastern Railway, Gorakhpur.
4. Senior Personnel Officer, Head Quarter, North Eastern Railway, Gorakhpur.
5. Senior Personnel Officer, Printing Press, North Eastern Railway, Gorakhpur.

Respondents

By Advocate Sri A.K. Pandey

O R D E R

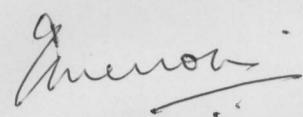
By Ashok S. Karamadi, Member (J)

No representation on behalf of the applicant today. On previous date i.e. 26.03.2007, learned counsel for the respondents has submitted that the relief sought for in this O.A. i.e. providing a job to the applicant in Group 'D' cadre, does not survive in view of the fact that respondents have passed an order of appointment to the applicant dated 22.05.2006 and copy of the same was placed on record. Again the matter was adjourned for today. On the previous date it is made clear that if learned counsel for the applicant is not present on the next date i.e. today, the matter will be disposed of.



(7)

2. Today, when this matter was taken up, no representation on behalf of the applicant. Having regard to the earlier order and the Order dated 22.05.2006, we are of the view that there is nothing remain to be adjudicated by this Tribunal. Accordingly, we dismiss the O.A. as having become in fructuous. No order as to costs.



Member (A)

/M.M./



Member (J)